

ORDER DATED 4<sup>th</sup> NOVEMBER, 2009

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. N.R. Routray, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Respondents appearing on notice.

2. Ld. Counsel for the applicant submits that the claim of the applicant is to get the revised pension consequent to the Government decision implementing the recommendation of the Sixth Central Pay Commission. Though this pay revision is effective from 01.01.06 he has not received the revised pension as per his entitlement. Hence he has made a representation on 07.06.09 (Annexure-A/3) to Respondent No.2 for correction in PPO as he has disputed the quantum of pension after revision.

3. Mr. Ojha, Ld. Standing Counsel for the Respondents submits that the Respondents are taking action for revision of pension and issue of revised PPO which may take some time. As the above matter is to be sorted out by the appropriate authorities in the Railways, as agreed to by the Ld. Counsel for both the parties, it would be proper at this stage to direct Respondent No.2 and 4 to consider the pending representation (Annexure-A/3) and take appropriate decision regarding the revision in the pension and release the arrears, if

any, as per his entitlement. A reasoned order shall be issued by Respondent No.2 within a period of 45 days from today on receipt of the copy of this order. Ordered accordingly.

4. With the above observation and direction this O.A. is disposed of.

5. Copy of this order along with copy of the O.A be sent to Respondents No.2 & 4 for compliance. Mr. Routray, Ld. Counsel for the applicant undertakes to serve the copy of this order and copy of the O.A on Respondent No.2 & 4 at his own cost. The same is allowed.

  
ADMINISTRATIVE MEMBER

K.B.